

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IOTA AUTOMATION PRIVATE LIMITED

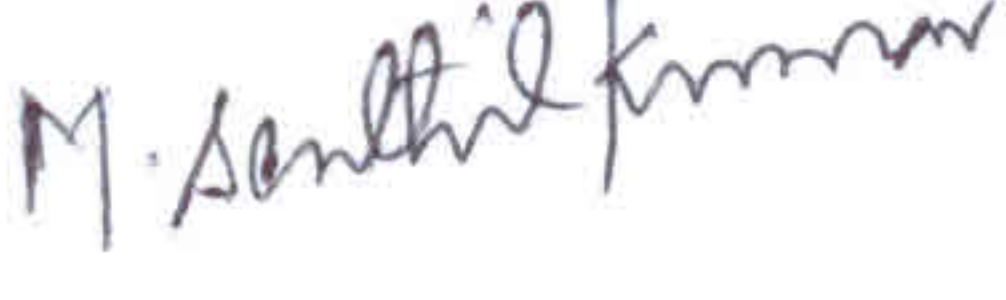
RELEVANT PARTICULARS		
1.	Name of corporate debtor	IOTA Automation Private Limited
2.	Date of incorporation of corporate debtor	04/08/2014
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2014PTC096777
5.	Address of the registered office and principal office (if any) of corporate debtor	New No.34, Old No.26, Rathna Nagar, Virugambakkam Chennai TN 600092
6.	Insolvency commencement date in respect of corporate debtor	25/03/2022
7.	Estimated date of closure of insolvency resolution process	21/09/2022 (Being 180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA.M.Senthilkumar Reg No.IBBI/IPA-001/IP-P- 02398 /2021-2022/13776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add:Ramya, Plot No.1314, Door No.125, 13th Main Road, Anna Nagar West, Chennai – 600040 Email: senthil@sacas.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: La Aurora, Plot No.1575, Door No.45, 13th Main Road, Anna Nagar West, Chennai – 600040 Email: senthil@sacas.in
11.	Last date for submission of claims	16/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **IOTA Automation Private Limited on 25th March 2022**.

The creditors of IOTA Automation Private Limited, are hereby called upon to submit their claims with proof on or before **16th April 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with **proof in person, by post or by electronic means**.

Submission of false or misleading proofs of claim shall attract penalties.


CA.M.Senthilkumar
Interim Resolution Professional

Date : 04-April-2022
Place : Chennai



Published in Newspaper

Tamil – Makkal Kural dated 05th April 2022
English – Business Standard dated 06th April 2022